

ITEM NO.7

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1086/2021

JITENDRA SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(ONLY I.A NO. 85771/2024 IN CrI.A. No. 51/2022 IS LISTED UNDER THIS ITEM)

IA No. 85771/2024 in CrI.A. No. 51/2022 (II)
(IA No. 85771/2024 - MODIFICATION OF COURT ORDER)

Date : 10-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KAROL

For Appellant(s) Mr. Rishi Malhotra, AOR

Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Ms. Ridhima Singh, Adv.
Mr. Pankaj Singh, Adv.
Ms. Vibha Bhat, Adv.
Ms. Samina Thakur, Adv.

For Respondent(s) Ms. Shrika Gautam, Adv.
Mrs. Pragya Baghel, AOR

Mr. Anuvrat Sharma, AOR
Mr. Alka Sinha, Adv.
Ms. Alka Sinha, Adv.

Ms. Shrika Gautam, Adv.
Mrs. Pragya Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 85771/2024 in CrI.A. No. 51/2022

After hearing learned counsel, the order dated
23.01.2023 is modified to the extent that the applicant-

appellant viz., Ram Narain Singh, because of marriage of his son on 15.07.2024, is permitted to visit village two weeks prior and a week later from the date of the marriage.

The applicant-appellant shall submit an affidavit to the jurisdictional police station that he shall maintain peace and harmony during his stay in the village for the marriage.

With the aforesaid, this interlocutory application stands disposed of.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER